

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 730 OF 2012

[Arising out of Order-in-Appeal No: BC/310-311/M-III/2011-12 dated 31st January 2012 passed by the Commissioner of Central Excise (Appeals), Mumbai – III.]

Samiri Equipments and Engineers Pvt Ltd
Plot No. A-42, Road No.10, Wagle Industrial Estate
Thane - 400614

...Appellant

versus

Commissioner of Central Excise
Mumbai – III
3rd & 4th Floor, Vardaan Centre,
MIDC Wagle Industrial Estate, Thane West - 400604

...Respondent

WITH

EXCISE APPEAL NO: 735 OF 2012

[Arising out of Order-in-Appeal No: BC/310-311/M-III/2011-12 dated 31st January 2012 passed by the Commissioner of Central Excise (Appeals), Mumbai – III.]

Mr Dinesh Panchal
M/s Samiri Equipments and Engineers Pvt Ltd
Plot No. A-42, Road No.10, Wagle Industrial Estate
Thane - 400614

...Appellant

versus

Commissioner of Central Excise
Mumbai – III
3rd & 4th Floor, Vardaan Centre,
MIDC Wagle Industrial Estate, Thane West - 400604

...Respondent

APPEARANCE:

Ms Payal Nahar, Advocate for the appellants

Shri N N Prabhudesai, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

FINAL ORDER NO: A / 87082-87083 / 2021

DATE OF HEARING:	03/11/2021
DATE OF DECISION:	03/11/2021

PER: RAMESH NAIR

The case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Appellants have submitted SVLDRS certificates.

2. Accordingly, the appeals are dismissed as deemed to be withdrawn.

(Dictated and Pronounced in open court)

(C J Mathew)
Member (Technical)

(Ramesh Nair)
Member (Judicial)

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